

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "F" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.7651/Del/2018
Assessment Year : 2015-16**

Varinder Singh Sawhney, M-120, Greater Kailash, New Delhi-110048. PAN-ABIPS7458R	vs	ITO, Ward-29(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Shri Nitesh Kumar Goyal, CA	
Respondent by	Shri Rajesh Kumar Dhanesta, Sr.DR	
Date of Hearing	10.11.2021	
Date of Pronouncement	10.11.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-10, New Delhi dated 17.09.2018.

2. The Ld. Counsel for the assessee, vide its letter dated 10.11.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Sr. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of the parties on 10th November, 2021.

Sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI